

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.209 - CP(IB)/60(AHM)2021
Item No.210 – IA 817 of 2021

Proceedings under Section 95(1) IBC

IN THE MATTER OF:

State Bank of India
V/s
Pravin Kumar Tayal
(Personal Guarantor)

.....Applicant

.....Respondent

Order delivered on 19/12/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pratik Thakkar
For the Respondent : Mr. Harmish Shah, Adv.
For the RP : Mr. Nandish Chudgar, Adv.

ORDER

CP(IB) 60 of 2021 & IA 817 of 2021

Ld. Counsel for the applicant submitted that he has already approach the registry to transfer this case, hence, matter stands adjourned. to 30.01.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)